

### Medical Facilities for Central Government Employees

6246. SHRI G. Y. KRISHNAN: Will the Minister of HEALTH be pleased to state:

(a) whether Government are aware that the Central Government employees are not provided good facilities for comprehensive clinical check up and are facing difficulties due to the unsatisfactory arrangements of X-Ray, Ortheopedic and Cardio check-up facilities in hospitals at Bangalore and some time they come back without any further instruction in this regard; and

(b) if so, what arrangements Government propose to make for the convenience of Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) & (b): No such complaint has been brought to the notice of Government. The clinical check-up, X-ray, Ortheopedic and Cardio check-up facilities to the Central Government servants at Bangalore, covered under Central Government Health Scheme are provided at Central Government Health Scheme dispensaries and at thirteen State Government and one private hospitals recognised under the Scheme.

The Central Government Servants who are not covered under the Central Government Health Scheme avail of the medical facilities under C.S. (M.A.) Rules from the State Government and State aided hospitals.

### Sanction of Conveyance Advance in D.T. and T.E., Delhi

6247 SHRI RAM VILAS PASWAN: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that in the Directorate of Training and Techni-

cal Education, Delhi especially in the ITI's permanent driving licences are required/demanded to be submitted before conveyance advances are sanctioned to the employees;

(b) if so, what are the orders in this regard issued by the Department; and

(c) how many applications for loans have been rejected on this account during the last year?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) & (b). The Directorate of Training and Technical Education, Delhi had issued administrative instructions in December 1977 to all the Heads of Offices under its control that while recommending loan applications for Conveyance advances details of the permanent driving licences should be furnished to the Directorate.

(c) No loan application was rejected on account of non-production of the driving licence during the last one year.

### Summoning of Indian High Commissioner by Bangladesh foreign Secretary

6248. SHRI CHITTA BASU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Indian High Commissioner was summoned on June 23, by Bangladesh Foreign Secretary to explain the Statement of the External Affairs Ministry regarding the conditions of minorities in Bangladesh; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) It was pointed out to the Bangladesh authorities that the statement was entirely unexceptionable.